

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 06.11.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Mr. Bhuvan Ravindran, Proxy
Counsel for Advocate Rahul
Shukla.

For the Respondent/ Corporate-debtor :

ORDER

IA No. 4664 of 2020

IA No. 4664 of 2020 is the 10th & 11th Progress report submitted by the liquidator is taken on record.

IA No. 4801 of 2020

Heard the submissions made by the liquidator Mr. Abhishek Anand. Tribunal allows the liquidator to finalize the list of the stake-holders as per Regulation 31 (3) liquidation Regulation and publish the same as per Regulation 12 (3) of the liquidation Regulation. Let status of the matter be



(Annu)

reported by the liquidator after 4 weeks. Post the matter to 11th December, 2020

IA No. 4450 of 2020

IA No. 4450 of 2020 may also be listed on the next date of hearing i.e. 18th November, 2020.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)